

be raised from public enterprises at Rs. 4,704 crore more than the current year's Rs. 6,753 crore to finance the Annual Plan of Rs. 19,845 crore.

Mr. Singh made it plain at a Press Conference that there was hardly any escape from increase in administered prices as a resource raising measure. The other alternative was to cut down the Plan itself. He did not say what will be his own preference which will be known when he presents the budget."

The Members have contended that by releasing these figures to the Press before presenting the Budget to the House, the Finance Minister has violated all established norms and conventions and has committed contempt of the House.

The notices of the Members were sent to the Minister of Finance for his comments. The Minister of Finance in his reply dated 20th February, 1986 has denied that the figures relating to the 1986-87 Budget were released to the Press. He has stated *inter alia* :—

"It is not a fact that the revenue estimates for 1986-87 were released to the Press. The figures furnished to the Press were the results of a shadow exercise presented to the Members of the Consultative Committee to estimate the receipts and expenditure for 1986-87 on the basis of a Central Plan outlay of Rs. 19,845 crores equivalent to Rs. 18,000 crores at 1984-85 prices as projected for the year in the long term fiscal policy. These figures are based on the Seventh Plan, which has already been released to the public. The exercise was to work out the various estimates of receipts and expenditure, including the contributions required to be made by the public enterprises, on the basis of the relative percentages of different resources and plan and non-plan expenditures assumed in the Seventh Plan document.

In view of the resource requirements for financing the Seventh Plan, it is useful to have a wider debate in

the Press and the public on the avenues of raising resources, the priorities in allocating resources and the efficiency levels which are required to be achieved by all including the public enterprises...such a debate will go to strengthen the democratic institutions in the country.....no figures relating to the 1986-87 Budget were given either to the Consultative Committee or to the Press."

Now, first according to the categorical statement of the Finance Minister the newspaper report has no factual basis and there has been no release of the revenue estimates for 1986-87 to the Press.

Secondly, it is well established and has been held repeatedly by me and by my distinguished predecessors that leakage of budget proposals cannot form any basis for a breach of privilege. Until the financial proposals are placed before the House, they are an official secret.

I do not, therefore, give my consent for raising the matter in the House as a question of privilege under rule 222.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : Sir, I gave regrets to Professor Trivedi for having given this...(Interruptions).

MR. SPEAKER : Shri P. Shiv Shanker.

12.14 hrs.

#### PAPERS LAID ON THE TABLE

[English]

Notifications under Export (Quality Control and Inspection) Act, under Warehousing Corporation Act, Rice-Milling Industry (Regulation) Act

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :

(i) The Export of Coir Mattings (Inspection) Rules, 1985 published in Notification No. S.O. 7 in Gazette of India dated the 4th January, 1986.

(ii) The Export of Footwear and Footwear Components (Quality Control and Inspection) Rules, 1985 published in Notification No. S. O. 8 in Gazette of India dated the 4th January, 1986.

[Placed in Library. See No. L.T. 2059/86]

(2) A copy of the Central Warehousing Corporation (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 19(E) in Gazette of India dated the 9th January, 1986 under sub-section (3) of section 41 of the Warehousing Corporation Act, 1962.

[Placed in Library. See No. L.T. 2060/86]

(3) A copy of the Rice-Milling Industry (Regulation and Licensing) (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 1144 in Gazette of India dated the 14th December, 1985 under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

[Placed in Library. See No. L.T. 2061/86]

(4) A copy of the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1986 (Hindi and English versions) published in Notification, No. G.S.R. 32(E) in Gazette of India dated the 17th January, 1986 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

[Placed in Library. See No. L.T. 2062/86]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :

(i) The Sugar (Price Determination for 1980-81 Production) Amendment Order, 1985 published in Notification No. G.S.R. 924 (E) Gazette of India dated the 20th December, 1985.

(ii) The Sugar (Price Determination for 1985-86 Production) Amendment Order, 1986 published in Notification No. G.S.R. 51(E) in Gazette of India dated the 23rd January, 1986.

[Placed in Library. See No. L.T. 2063/86]

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1984-85.

(ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. L.T. 2064/86]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1984-85 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1984-85.

(9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library. See No. L.T. 2065/86]

(10) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1984-85 together with Audit Report thereon.

(11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library. See No. L.T. 2066/86]

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, for the year 1984-85.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board, for the year 1984-85.

(13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[Placed in Library. See No. L.T. 2067/86]

(14) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1984-85 (General Fund).

(15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

[Placed in Library. See No. L.T. 2068/86]

(16) A statement (Hindi and English versions) explaining the reasons for not laying the Audit Report on the Accounts (Pool Fund) of the Coffee Board for the year 1983-84 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. L.T.-2069/86]

**Annual Report of and Review on Wool and Woollens Export Promotion Council, New Delhi for the year 1984-85, Textiles Committee, Bombay, Annual Report of and Review on Cotton Textiles Export Promotion Council, Bombay, for the year 1984-85, etc.**

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1984-85 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1984-85.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T.-2070/86]

(3) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1984-85 along with Audited Accounts.

(4) A statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (3) above.

[Placed in Library. See No. L.T.-2071/86]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1984-85.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. L.T.-2072/86]

- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
- (i) Review by the Government on the working of the National Textile Corporation Limited for the year 1984-85.
- (ii) Annual Report of the National Textile Corporation Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. L.T.-2073/86]

**Notifications under Government Savings Certificates Act, under Customs Act, Central Excise Rules, and Annual Report of Indian Investment Centre, New Delhi, for the year 1984-85**

**THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE (SHRI**

**JANARDHANA POOJARY) : I beg to lay on the Table—**

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 :
- (i) The National Savings Certificates (VII Issue) (Amendment) Rules, 1986 published in Notification No. G.S.R. 85(E) in Gazette of India dated the 3rd February, 1986.
- (ii) The National Savings Certificates (VI Issue) (Amendment) Rules, 1986 published in Notification No. G.S.R. 195(E) in Gazette of India dated the 12th February, 1986.
- (iii) The National Savings Certificates (VII Issue) (Second Amendment) Rules, 1986 published in Notification No. G.S.R. 196(E) in Gazette of India dated the 12th February, 1986.

[Placed in Library. See No. L.T -2074/86]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873 :
- (i) The Post Office Recurring Deposit (Amendment) Rules, 1986 published in Notification No. G.S.R. 95(E) in Gazette of India dated the 7th February, 1986.
- (ii) The Post Office Time Deposit (Amendment) Rules, 1986 published in Notification No. G.S.R. 193(E) in Gazette of India dated the 12th February, 1986.
- (iii) The Post Office Recurring Deposit (Second Amendment) Rules, 1986 published in Notification No. G.S.R. 194(E) in

Gazette of India dated the 12th February, 1986.

- (iv) The Post Office Cumulative Time Deposit (Amendment) Rules, 1986 published in Notification No. G.S.R. 202(E) in Gazette of India dated the 14th February, 1986.

[Placed in Library. See No. L.T. 2075/86]

- (3) A copy of the Securities Contracts (Reference to the Company Law Board) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 33(E) in Gazette of India dated the 17th January, 1986, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library. See No. L.T. 2076/86]

- (4) A copy of Notification No. G.S.R. 96(E) (Hindi and English versions) published in Gazette of India dated the 7th February, 1986 together with an explanatory memorandum regarding exemption to *bona fide* commercial samples and prototypes of goods, when imported into India by post or in an aircraft by manufacturers of export goods from the whole of the basic and additional duties of customs leviable thereon subject to the conditions specified in the notification under section 159 of the Customs Act, 1962.

[Placed in Library. See No. L.T. 2077/86]

- (5) A copy of Notification No. G.S.R. 310(E) (Hindi and English versions) published in Gazette of India dated the 20th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 42/86-CE dated 10th February, 1986 so as to continue the existing exemption for tyres, tubes and flaps used as original equipment in motor vehicles, issued under the Central Excise Rules, 1944.

[Placed in Library. See No. L.T. 2078/86]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1984-85 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Investment Centre, New Delhi, for the year 1984-85.

[Placed in Library. See No. L.T. 2079/86]

#### Notification under Monopolies and Restrictive Trade Practices Act.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : I beg to lay on the Table a copy of Notification No. S.O. 65(E) (Hindi and English versions) published in Gazette of India dated 21st February 1986 regarding further exemption from the requirements of Sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act, 1969 in respect of certain industries under sub-section 3 of section 22A of the said Act.

[Placed in Library. See No. L.T. 2084/86]

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12.16 hrs.

#### ANNOUNCEMENT RE-ADJOURNMENT AND RE-ASSEMBLING OF HOUSE FOR PRESENTATION OF GENERAL BUDGET, 1986-87.

[English]

MR. SPEAKER : I would like to inform the House that as is customary, the House would adjourn for half-an-hour at 16.30 hrs. today to re-assemble at 17.00 hrs. for the presentation of the General Budget.

Accordingly, today being Friday, Private Members' Business would be taken up at 14.00 hrs. and will conclude at 16.30 hrs.

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